

(2)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, CAMP & NAGPUR.

O.A.557/92.

Abrar Hussain Majid.
r/o Defence Quarter No.5/4/2,
Ambazari, Nagpur.

.. Applicant.

Vs.

1. General Manager,
Ordnance Factory,
Ambazari, Nagpur.
2. Chairman,
Ordnance Factory Board,
Calcutta.

.. Respondents.

Coram : Hon'ble Shri Justice S.K. Dhaon, Vice Chairman.
Hon'ble Shri M.Y. Priolkar, Member (A).

Appearances:

Shri M.M. Sudame, Counsel
for the applicant.

Shri Ramesh Darda, Counsel
for the Respondents.

ORAL JUDGMENT :

Date: 16.9.1992.

¶ Per : Hon'ble Shri S.K. Dhaon, Vice Chairman ¶

Learned Counsel for the applicant states that
he may be permitted to withdraw this application at this
stage. The permission is accorded.

The application is dismissed as withdrawn.


(M.Y. Priolkar)
Member (A)


(S.K. Dhaon.)
Vice Chairman.

ham/-.